

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO.257 of 2004

IN

O.A. NO.2927 of 2003

New Delhi, this the day 19th day of November 2004

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)

HON'BLE SHRI SHANKER RAJU, MEMBER (J)

IN THE MATTER OF :

1. Shri Ganesh,
S/o Shri Amasi,
Carpanter,
Under Senior Section Engineer (Works),
Northern Railway,
New Delhi,
2. Shri Jai Prakash,
S/o Shri Duli Chand.
Carpanter,
Senior Section Engineer(Works),
Northern Railway,
New Delhi.
3. Shri Maqsood,
S/o Shri Mansub Ali.
Carpenter,
Under Section Engineer(Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.

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4. Shri Maharaj Din.
S/o Shri Madho,
Fitter,
Under Section Engineer(Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
5. Shri Ram Prasad,
S/o Shri Sukhai,
Mason,
Under Section Engineers,(Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
6. Shri Ram Dularey,
S/o Shri Kanai.
Helper Khallasi,
Under Section Engineer(Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
7. Shri Ranjit Singh
S/o Shri Khuni Ram,
Junior A/Cs Assistant,
Under Deputy F.A & CAO/T,
Northern Railway,
New Delhi.
8. Shri Om Prakash,
S/o Shri Laxman Dass,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.



9. Shri Ram Lakan.
S/o Shri Ram Gopal,
Helper Khallasi.
Under Section Engineer(Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
10. Shri Azad,
S/o Shri Jagtey,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Kishan Ganj-II,
Delhi.
11. Shri Ram Badan,
S/o Shri Sumai,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
12. Shri Darshan Lal.
S/o Shri Ram Charan,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
13. Shri Paras Ram,
S/o Shri Rungai,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.



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4. Shri Mata Parsad,
S/o Shri Rangai,
Carpanter,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
5. Shri Ram Niwas,
S/o Shri Ram Harak,
Fitter,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
6. Shri Chander Mohan,
S/o Shri Sardari Lal,
Helper Khallasi
Under Section Engineer (Works),
Northern Railway
Delhi Kishan ganj-II,
Delhi.
17. Shri Hari Om,
S/o Shri Gopal Dass,
Mason,
Under Section Engineers (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
18. Shri Hans Raj,
S/o Shri Charan Dass,
Helper Khallasi,
Under Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.

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19. Shri Madan Pal,
 S/o Shri Nankoo Ram,
 Helper Khallasi,
 Under Section Engineer (Works),
 Northern Railway,
 Delhi Kishan Ganj-II,
 Delhi.

20. Shri Anand Prakash,
 S/o Shri Hari Singh,
 Hemer Man,
 Under C.N.W.,
 Northern Railway,
 New Delhi.

21. Shri Tilak Raj,
 S/o Shri Ram Narain,
 Khallasi,
 Under Section Engineer (Works),
 Northern Railway,
 Delhi Kishan Ganj-II,
 Delhi.

22. Shri Ram Asrey,
 S/o Shri Doodh Nath,
 Office Peon,
 Under O.S./P-4,
 D.R.M Office,
 New Delhi.

... Applicants.

By Advocate : Shri Amit Anand)

Versus

Union of India : Through

1. Shri R.R. Jaruhara,
 General Manager,
 Baroda House,
 New Delhi.

2. Shri P.K. Goyal,
Divisional Railway Manager,
Northern Railway,
State Entry Road,
New Delhi.
3. Shri Jai Bhan Singh,
Section Engineer (Works),
Northern Railway,
Delhi Kishan Ganj-II,
Delhi.
4. Smt. Tanu chandra,
Senior Divisional Finance Manager,
Northern Railway,
State Entry Road,
New Delhi.

....Respondents.

(By Advocate : Shri A.K. Shukla)

ORDER (ORAL)

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (J) :

Learned counsel for the respondents by drawing our attention to their reply affidavit stated that barring S/Shri Om Prakash and Anand Prakash (applicants at Sl. No. 8 and 20 of the OA), calculation has been made in respect of ^{Key} all the remaining applicants and have been paid in accordance with pay fixed by the respondents for them.

2. Learned counsel for the applicant stated that respondents should be directed to pass a specific comprehensive order in respect of all the applicants. On remaining aggrieved, they might challenge them.
3. Learned counsel for the respondents seeks and is allowed three months' time to pass such orders.
4. With these orders, CP is dropped with liberty to the applicants. Notices are discharged.


(Shanker Raju)
Member (J)

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(V.K. Majotra)
Vice Chairman (A)

19.11.04